

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) and (b), Yes, Sir. Six Plants of Steel Authority of India Limited (SAIL) in the Steel Sector were identified as consumers of Carbon tetrachloride (CTC) by an international consultant alongwith local UNDP representatives who had visited these plants and financial assistance was recommended for implementation of measures under the Montreal Protocol through the Government of Japan to phase out consumption of CTC for non-feedstock application in a time bound manner. Major equipment have been received at New Delhi for the use of SAIL steel plants.

(c) The erection & commissioning of equipment and training for operating the equipment have been planned during 2006-07 & 2007-08.

(d) As per available information, none of the main/major steel plants in the private sector are using CTC. No information in this regard however is available in respect of large number of mini steel plants or steel processing units.

Stock of iron and ore

3188. SHRI G. SANJEEVA REDDY: Will the Minister of STEEL be pleased to state:

(a) whether India have sufficient stock of iron and ore for domestic consumption; and

(b) if not, whether Government would consider banning export of iron and ore?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (DR. AKHILESH DAS): (a) Yes, Sir.

(b) In view of above does not arise.

12.00 Noon

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Small Scale Industries and Agro and Rural Industries.

THE MINISTER OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD): Sir, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the

Ministry of Small Scale Industries and Agro and Rural Industries, under section 28 of the Khadi and Village Industries Commission Act, 1956:—

(1) S.O. 1145 (E) dated the 19th July, 2006, regarding re-establishment of the Khadi and Village Industries Commission and appointment of the certain members.

(2) S.O. 1297 (E) dated the 11th August, 2006, amending S.O. 1145 (E) dated the 19th July, 2006, appointing Shri K.C. Kalappa as member of the Khadi and Village Industries.

(3) G.S.R. 483 (E) dated the 17th August, 2006, publishing the Khadi and Village Industries Commission Rules, 2006. [Placed in Library. See No. L.T. 4864/06]

Notifications of the Ministry of Panchayati Raj

THE MINISTER OF PANCHAYATI RAJ AND MINISTER OF YOUTH AFFAIRS AND SPORTS SHRI MANI SHANKAR AIYAR: Sir, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Panchayati Raj, under section 204 of the Andaman and Nicobar Islands (Panchayats) Regulations, 1994, together with delay statement:—

- (1) No. 93/2002/F.No.3-27/97-PR dated the 24th April, 2002, publishing the Andaman and Nicobar Islands Panchayat Samitis (Levy, Assessment, Collection and Appropriation of Taxes, Duties, Cess Tolls and Fees) Rules, 2002.
- (2) No. F. No.3-27/97-PR dated the 24th April, 2002, publishing the Andaman and Nicobar Gram Panchayats (Levy of Taxes and Fees) Rules, 2002.
- (3) No. 153(A)/2003/F.No.6-6(1)/2003-PR(1) dated the 21st August, 2003, publishing the Andaman and Nicobar Islands (Grant-in-Aid to Panchayati Raj Institutions) (Third Amendment) Rules, 2003.
- (4) No. 154 (A)/2003/F.No.6-6(1)/2003-PR(2) dated the 21st August, 2003, publishing the Andaman Nicobar Islands (Panchayat Administration) (Amendment) Rules, 2003. [Placed in Library. See No. L.T. 4832/06]

I Notifications of the Ministry of Health and Family Welfare.

II Reports and Accounts for various years of the Red Cross Society, New Delhi.